

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 63 of 2011

(Arising out of Order-in-Appeal No. 324 (Gr-III)/2010 (JNCH)/IMP-303 dated 26.10.2010 passed by the Commissioner of Customs (Appeals), Mumbai-II).

M/s Sumilon Industries Ltd. Appellant

Versus

Commissioner of Customs, Mumbai-II Respondent

Appearance:

None for the Appellant

Shri Rakesh Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85695 / 2019

Date of Hearing: 21.01.2019

Date of Decision: 21.01.2019

Per: Dr. D.M. Misra

The matter has been listed on 23.8.2018, 30.10.2018, 07.12.2018 and today on 21.01.2019.

2. Learned Authorised Representative for the Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor there is any request for adjournment.

3. Since the appellants are not interested in pursuing their appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha